received a message from the High Commission of India in Singapore and Malayasia stating that NAFED has given monopoly to M/s. Sim Chauan Cherry for the import of onions in Malaysia and Singapore. This has affected the traditional Indian opinion import-ers there and they have become idle

and onion is being imported on mono-» poly basis by a single company there. Therefore, all the exporters have been excluded for the benefit of one single exported and the imported also has been connected with this exporter. I do not know why this monopoly has been created through the agency of NAFED. This has done a very grievous harm. (Time Bell rings) I am finishing. You can see that previously the exporters were gatting profit margin of Rs. 100/- to Rs. 150/-per ton and the prewill enable the single sent arrangement exporter to corner at least Rs. 600/-per tonne. If the Minister wants, I can give the exact hon calculation.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please be brief. You are taking too much time.

SHRI ERA SEZHIYAN: One point more. It is a very important point. The single importer in Malaysia is getting Rs. 4000/- to Rs. 5000/- per ton as compared to a mere Rs. 500/- per ton previously. I understand that already a Committee has been appointed to enquire into the charges apainst NAFED and its Chairman and some of its officers have been suspended. Before the enquiry Is conducted, I would urge upon the Government to go into the hardship caused by NAFED by appointing a single exporter and importer for onions.

## THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL, 1981

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:

Management) Amdt. 318 Bill, 1981

"That leave be granted to introduce a Bill further to amend the Sugar Undertaking (Taking Over of Management) Act, 1978."

The question was proposed.

श्री शिव चन्द्र झा (विहार) : श्रीमन् ... उपसमाध्यक (डा० रकीक जकरोया) : झा साहब, भैं यह बताना चाहता हूं कि यह रून नहीं कि इंडोडक्शन से बक्त ...

श्री शिव चन्द्र झा: यह रूल नहीं है।

ह्या है। इस विलक्त साफ है। Rule 67 is quite clear. If the Chairman permits it, it is allowed. If you are opposing the

श्री शिव चन्द्र झा: मैं यह कहता हूं कि लोक सभा में तो किलयर कट है। बहां बिल की इंट्रोडक्टरी स्टेज पर ही . . .

उपसमाध्यक्ष (डा० रफीक जकरोया): यह लोक सभा का सवाल नहीं है। यह राज्य सभा है और यहां पर राज्य सभा के रूट्स ही ग्रुप्ताई होंगे।

श्री शिव चन्द्र झा : लोक सभा में क्लियर कट रून है कि इंट्रोडक्टरी स्टेज पर विरोध कर सकते हैं।

उपसभाव्यक्ष (डा॰ रफीक जकरोया) ग्राप रूल 67 पढ़ लीजिए।

श्री शिव चन्द्र का : राज्य समा में में कैनिकली ग्राप की बात ठीक है। ग्रापक कल नहीं है। ग्राप कह सकते हैं कि यहां यह बात लागू नहीं होगी पाउंड ग्राफ फ्लेश की तरह से, यहां नहीं लागू होती है, यह ग्राप कह सकते हैं, लेकिन जो परम्परा रही है, जो कंबेशन रहा है कि

## श्रो शिववन्त्रं सा

इंट्रोडक्टभी स्टेज पर सदस्य बोलते रहे हैं, बिरोध करते रहे हैं इस लिये ग्राप को दोनों को देखना होगा, मेकनिकल स्टड भी ग्राप को रखना होगा ग्रीर . . . .

if the Chairman permits. And I do not propose legislative competence of the Bill., .

थी शिव चन्द्र हा : बोलने दोजियेशा न, तभी तो बोलेंगे। बोलने के बाद जैसे ब्राप आइंट ब्राफ बार्डर को रून बाउट कर देते हैं उसी तरह से सेकजिनली (Interruptions) ब्राप की ठीक है, ब्राप - --- 2 200

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): He will speak for ten minutes without coming to the point, What am I supposed to do? I have to look to the time of the House also. And I have Mr. Jha's letters on every Bill

SHRI SHIVA CHANDRA JHA: On every Bill? Now you are raising the point ....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You are asking everytime. I am sorry, unless you tell me that you are opposing it, I cannot permit.

SHRI SHIVA CHANDRA JHA: You are narrowing it. That is what you are doing ....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. I will

permit you if you say that you are opposing the Bill on the ground of legislative competence.

SHRI SHIVA CHANDRA JHA: That is my point.

THE VICE-CHAIRMAN (DR. **RAFIQ** ZAKARIA): Then it is all right. You take only one minute,

SHRI SHIVA CHANDRA JHA: Do you think that I should refer to that constitutional aspect every is to be given, then we will not be able to time? And here the procedure has been that of giving adhere to any schedule. Unless you tell me notice. It is meant for that. The technical point or the that you are opposing it on the basis of the mechanical point, one has to point out. If I do not point it out then you can say, "No, it is out of order." But how can you say...

> VICE-CHAIRMAN ZAKARIA): I have also to look to the time factor as far as the other Members are concerned . . .

> SHRI SHIVA CHANDRA JHA: Why are you worried about the time?

> VICE-CHAIRMAN THE (DR **RAFIQ** ZAKARIA): . . . because you are eating their time.

SHRI SHIVA CHANDRA JHA: We have 24 hours. The Parliament has worked for 24 hours. Why are you worried? We have worked upto 4 a.m. and we can work upto 4 o'clock in the morning.

VICE-CHAIRMAN (DR. RAFIO ZAKARIA): All right, Mr. Jha, come to the point now.

श्री शिव चन्द्र झा \_: उपसभाष्यक्ष महोदय, मंत्री जी का यह विधेयक जो है गुगर अंडरटेवियस (टेविश अंबर आफ मैनेजभेंट) बिल यह संविधान का जो ब्रादर्श है—-ब्रब तो भी संध्यिन के मृतादिक बोल रहा हं ...

- उपसभाध्यक्ष (डा० एकीक ककरीया) ऐसे नहीं बलेशा। म्राप ग्राउन्ड्स बहलाइये। {Taking over of

श्रो शिव चन्द्र सा : संविधान का जो यादर्ग है, जो हमारे फाउंडिंग फादर्स ने रखा है . . .

उपसमाध्यक्ष (डा॰ रफीक जकरोया) : यहां तो लेजिस्लेटिव कांपिटेंस का सवाल है। श्रादर्श का सवाल नहीं है।

श्री शिव चन्द्र हा। :तो हमारा संविधान कहता है कि डाइरेक्टिय पालिसी जो है वह ऐसी होगी, हमारी इकोनामिक नीति ऐसे चलायी जायेगी ताकि समाज से डिस्पीरिटी खत्म हो, समाज में कंसेटेंशन आफ वेल्थ न हो, देश में तफरका न बढ़े। उसी के मताविक यह श्राप के रूल्स हैं। जो हमारी शगर ग्रंडरटेकिंग्स हैं उन से ग्रभर देश की समस्या हल नहीं होती तो ग्राप उन को ग्रपने साथ में ले लीजिए। ऐसा होने पर संविधान के जो यादमं हैं उन के मताबिक ही काम होता है।

उपसमाध्यक्ष (डा॰ रकीक जकरोया) : झा साहब, ग्राप मझ पर जुल्म कर रहे है। कंपिटेंस के मुताल्लिक आप यह कह सकते हैं कि स्नाया यह भेडयुल्ड का सब्जेक्ट है या नहीं कांपिटेंस में यह बात आती है कि पालियामेंट इस को इन्हेंबट कर सकती है या नहीं लेंकिन डाइरेक्टिव प्रिसिपल्स से या ब्रादशों से इस का कोई संबंध नहीं है, कांपिटेंस का, आप तो बड़े विद्वान इसलिये मझे यह कहते की जरूरत नहीं है कि आप बहाना बना कर, रूल्स को तोड-मोड कर ग्रपनी बात कहना चाहते हैं। इसलिये मैं ग्राप को इजाजत नहीं दंगा।

SHRI SHIVA CHANDRA JHA: You do not want the House . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The House is bound by its own Rules of Business.

SHRI SHIVA CHANDRA JHA: But I am speaking within the Rules.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, you are not.

SHRI SHIVA CHANDRA JHA: I am speaking in the spirit of the Constitution. That is how it is done in the Lok Sabha. I have myself done it. (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Will you please sit down now?

SHRI SHIVA CHANDRA JHA: You refer to the debates in the Lok Sabha.

On the Finance Bill I was the person who opposed it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Every time you refer to the Lok Sabha only. Your membership of the Lok Sabha is mentioned, God knows, how many times! You might have been a very useful Member there. But here, what I am saying is that I want you to help me. (Interruptions). You may have been a very useful Member in the Lok Sabha but here you are not helping me to follow the Rules of Business. All that I am requesting you to help me to follow the Rules of Business. As I have said, if you were to challenge the legislative competence of the Bill, I would have certainly allowed you to go on. You have already taken ten minutes and I do not think any further discussion is neces-

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, in order to put the record straight, may I say that it is not only on legislative competence that a Member can oppose the Bill, but no its also he can oppose it, with the permission of the Chair.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no. Mr. Sezhiyan, I made it very clear. If you did not listen to me. I do not know. I said, as far as the legislative competence of the Bill is concerned, it is your right, and as far as the other thing is concerned, it can be with the permission of the Chair. And,

[The Vice-Chairman] I said, I do not propose to give the permission for the simple reason that if this permission were to be given, then we will never be able to adhere to the schedule. After all, the Bills are given specified time by the Business Advisory Committee wherein the leaders of the various parties are represented and we have got to see that that time schedule is followed. And, unless I, sitting in the Chair, am able to keep to that time schedule, we will never be able to complete the business. That is what I have made very clear. (Interruptions).

I will now put the question. The question is:

"That leave be granted to introduce a Bill further to amend the Sugar Undertakings (Taking Over of Management) Act, 1978."

The motion was adopted.

RAO BIRENDRA SINGH: Sir, I introduce the Bill.

## THE INDIAN IRON AND STEEL COMPANY ACQUISITION OF SHARES) AMENDMENT BILL, 1981

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKHERJEE): Sir, with your permission, I beg to move:

'That leave be granted to introduce a Bill further to amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976."

The question was proposed.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I want to oppose the introduction of this Bill on the ground that it does not fulfil the requirements as per the Rules of Procedure. This Bill does not contain the Financial Memorandum which should have been laid down along with this one. As you are aware, rule 64 makes it obligatory that a Bill involving fin-

ancial expenditure should be accompanied by Financial Memorandum, which will invite particular attention to the clauses. Here, in this Bill, what they have done is that they are trying to leave a lacunae which is preventing them from giving relief to such of the share-holders who are not able to claim the amounts due to them by a certain date. Sir, if you take the original Bill as it was introduced in the House in 1976, which has not been amended here, it says, for the transfer to and vesting in the Central Government under section 3 of the Act of the shares of the company, there shall be given by the Central company to the share-holders of the company, in the manner specified in section 6, an amount of Rs. 7,23,95,137. 15, which is the compensation to be paid. Then, Sir, sub-clause 2 of section 4 says: "The amount referred to in sub-section 1 shall carry simple interest at the rate of 4 per cent per annum for the period commencing from the appointed day and ending on the date on which the payment of such amount is made by the Central Commission." Government to the Therefore, if there is a delay in payment of the amount due to the shareholders from the appointed day—the appointed day has already been laid down in the Act as 17th day of July, 1976—then the interest will have to be paid. Now," as per the existing Act, there was no liability but now by this Bill you are creating a liability, that means certain amounts which in the absence of this Bill would not have been paid, you are now going to pay. Whether it is right or wrong, I am not going into it; but the effect of this Bill is, for the things which ceased to have any liability on the Government as per provisions of the earlier Act in existance. you are now creating a liability which was not

there before. That means certain amounts which need not have been drawn from the Consolidated Fund of India, you will be forced to draw after this Bill is passed. Then, by extending the date of payment, interest also is going to be paid from